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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 24633 of 2018**

(SMT. PRAVEEN PRAKASH Vs NATIONAL INSURANCE CO. LTD. AND OTHERS)

Dated : 16-05-2024

Shri Rajesh Nema - Advocate for the petitioner.

None for the respondents.

Learned counsel for the respondents was required to be present, in as much as, on the last date i.e. on 7/05/2024, it was made clear that case will be taken up at 2:15 P.M.

Looking to this fact of non-cooperation on the part of learned counsel for the respondents and taking this fact into consideration that Shri Rajesh Nema is an outstation counsel and subject to payment of cost of Rs. 25,000/-, out of which Rs. 5,000/- will be paid to Shri Rajesh Nema towards commutation expenses and Rs. 20,000/- will be deposited in the High Court Legal Services Committee, case is adjourned.

Cost be recovered from the erring official.

List this case on **29th May, 2024.**

It is made clear that if the respondents fail to appear and cooperate, then this court shall proceed ex parte against them.

**(VIVEK AGARWAL)
JUDGE**